### GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 4760 ANSWERED ON MONDAY THE 23<sup>rd</sup> MARCH, 2020 CHAITRA 3, 1942 (SAKA)

#### **CSR RULES**

#### QUESTION

## 4760. SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR: SHRI K. NAVASKANI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government proposes to amend the current rules under the Corporate Social Responsibility in order to promote and improve the accountability of the big corporates in the country in the midst of an economic slump and increase in pollution levels in the country;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

#### ANSWER

# THE MINISTER OF STATE FOR FINANCE

AND CORPORATE AFFAIRS

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(a) to (c): Corporate Social Responsibility (CSR) for companies has been mandated through Companies Act, 2013. Section 135 of the Act enumerates the provisions concerning CSR and the Companies (Corporate Social Responsibility Policy) Rules, 2014 prescribes the rules for implementation. All these were notified on 27th February, 2014 and came into effect since 01.04.2014. The Companies (Amendment) Act, 2019 amended section 135 dealing with Corporate Social Responsibility. In order to operationalize the CSR provisions contained in the Companies (Amendment) Act, 2019 & recommendations of High Level Committee on CSR(HLC-2018), amendments to Companies (CSR Policy) Rules, 2014 has been proposed. The proposed amendments to Rules aims to streamline the process & implementation of CSR activities and are available in public domain at www.mca.gov.in.

कारपोरेट कार्य मंत्री

(SHRI ANURAG SINGH THAKUR)

(श्री अनुराग सिंह ठाकुर)

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